

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CONTEMPT PETITION NO.110 OF 2002

IN

ORIGINAL APPLICATION NO.1300 OF 2001
ALLAHABAD THIS THE 2ND DAY OF DECEMBER, 2002

HON'BLE MR. S. DAYAL, MEMBER-A
HON'BLE MR. A.K. BHATNAGAR, MEMBER-J

Kamta Prasad Singh
son of Ram Bahori,
resident of S-346 Yashoda Nagar,
Kanpur-II.

..... Applicant

(By Advocate Shri D.N. Singh)

Versus

1. Sri G.S. Srivastava,
Chief General Manager Telecom,
Port Blair, (A&N).
2. Sri T. Rajendran,
Senior Accounts Officer, DOT Cell,
C/o Chief General Manager,
Telecom Port Blair (A&N).
3. Sri Sarvendra Singh,
Director (Vig Tech),
Ministry of Communications,
West Block 1 wing 2,
R.K. Puram,
New Delhi-110066.

..... Respondents

ORDER

HON'BLE MR. S. DAYAL, MEMBER-A

Learned counsel for the applicant seeks time to file

RA on two grounds:-

- i) To verify whether the payments claimed have actually been made to the applicant.
- ii) To verify whether these payments counts for total compliance of the order or only partial compliance.

2. As far as the first objection is concerned the respondents have made a solemn statement before us about the fact of making the payment which is shown in Annexure A-7




at page 7 of the counter reply. There is no reason to dis-believe, since cheque no. and date have also been given in the statement.

3. As far as the second objection is concerned we anxiously enquired whether the order dated 21.11.2001 has been fully complied with or not.

4. We find from the order dated 21.11.2001 that the order of punishment as passed in the disciplinary proceedings by which 50% of monthly pension as well as gratuity in full was with held has not been set aside. Therefore, we are not inclined ^{to accept} that there is any dis-obediance on the part of the department, to comply with our order.

5. Hence, we do not find that any further time for RA to be required and close the contempt proceedings and discharged the notices issued.


Member-J


Member-A

/Neelam/